

IN THE HIGH COURT OF PUNJAB AND HARYANA AT  
CHANDIGARH

CR-1778-2021(O&M)

Date of decision:-8.10.2021

Gurmeet Singh

...Petitioner

Versus

Vipan Kumar

...Respondent

**CORAM: HON'BLE MR.JUSTICE H.S.MADAAN**

Present: Mr.Naveen Bawa, Advocate  
for the petitioner.

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**H.S. MADAAN, J.(ORAL)**

सत्यमेव जयते

Petitioner – Gurmeet Singh, aged about 67 years has filed an ejectment petition against respondent/tenant Vipan Kumar on the ground of arrears of rent and personal necessity, which petition is pending before Rent Controller, Ludhiana. The grouse of the petitioner/landlord is that proceedings in that rent petition are going on very slow pace and since he is a senior citizen, therefore proceedings be ordered to be expedited.

No doubt senior citizens are entitled to get their cases decided on preferential basis. As a matter of fact expeditious trial is right of every litigant. However, on account of extra ordinary situation, which had arisen due to outbreak of Covid-19, the proceedings in the Courts had been

seriously affected. Nevertheless situation has improved to a large extent now. Therefore, Rent Controller, Ludhiana is directed to make earnest efforts to conclude the proceedings in the rent petition and dispose if of expeditiously preferably within a period of one year from the date of receipt of copy of the order in the Court.

08.10.2021  
Brij

(H.S.MADAAN)  
JUDGE

**Whether reasoned/speaking : Yes/No**

**Whether reportable : Yes/No**



सत्यमेव जयते

